

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4000
ANSWERED ON:09.04.2003
PREVENTION OF FOOD ADULTERATION ACT, 1954
SURESH RAMRAO JADHAV (PATIL)

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government are aware that certain imported food items such as juices, frozen dessert etc. do not come within the purview of Prevention of Food Adulteration Act, 1954;
- (b) if so, the reasons therefor; and
- (c) the fresh steps initiated by the Government to improve the standard of testing of food quality and for having better food security mechanism and bring imported food items under the purview of this Act?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE AND PARLIAMENTARY AFFAIRS (SMT. SUSHMA SWARAJ)

- (a) to (b) Imported food items are required to meet the standards prescribed in the Rules made under the Prevention of Food Adulteration Act, 1954 for all the products listed therein.
- (c) Food control infrastructure at Central and State level including Food Testing Laboratories are proposed to be strengthened under Capacity Building Project which is to be negotiated with World Bank.